

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18244/2017

(Arising out of impugned final judgment and order dated 27-03-2015 in CRLA No.942/1987 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUNENDRA ALIAS MUNNA

Respondent(s)

(IA No.85584/2018-CONDONATION OF DELAY IN FILING and IA No.85586/2018-CONDONATION OF DELAY IN REFILING)

Date : 20-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mrs.Shobha Dikshit, Sr.Adv.
Mr.Pradeep Misra, AOR

For Respondent(s)

Mr.Gopal Kirshna, Adv.
Mr.K.K.Srivastava, Adv.
Mr.S.K.Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent is granted one month's time to file additional documents/reply and vakalatnama etc.

List the matter after one month.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master